



Government of Jammu and Kashmir
Home Department
Civil Secretariat, J&K Srinagar/Jammu

Notification

Jammu, the 16th January, 2018

SRO 23 .- In exercise of the powers conferred by sub-section (2) of section 9 of the Manoeuvres, Field Firing and Artillery Practice Act, 1938, the Government of Jammu and Kashmir authorizes the carrying out of the Field Firing and Artillery Practice throughout the area notified vide SRO notification _____ dated _____ for a period of 10 years with effect from 01.06.2014, subject to the strict compliance with the provisions of the Manoeuvres, Field Firing and Artillery Practice Act, 1938 and the Jammu and Kashmir, Manoeuvres, Field Firing and Artillery Practice Rules, 1973, as amended vide SRO 183 dated 19.04.2017. The authorization to carry out Artillery Practice in the notified area shall, further be subject to compliance with the following conditions:-

- i) The Deputy Commissioner of Kathua and Samba districts shall refer all the pending claims of compensation (alluded to by the general public in their objections), alongwith supporting documents to the Army Unit concerned within a period of one month. The Army shall settle all the pending claims of compensation pertaining to the previous years in terms of the provisions contained in the Jammu & Kashmir Maneuvers, Field Firing and Artillery Practice Rules, 1973 and furnish a certificate to this effect to the Deputy Commissioner concerned, to his/her satisfaction, before utilization of the said Firing Range.
- ii) The Army shall ensure swift removal of Live Ammunition/un-exploded shells from the impact

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